

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE C.S.DIAS

FRIDAY, THE 24TH DAY OF APRIL 2020/4TH VAISAKHA, 1942

Bail Appl.TMP No.79 OF 2020

Crime No. 243/2020 of Kalamassery Police Station, Ernakulam
District

Petitioners/Accused No.1 and 2

1. Abdul Rahim, S/o Sulaiman, Aged 46 years, Thoppil House, Pallilam Kara, HMT Colony Post, Kalamassery, Ernakulam District.
2. Abdul Salam, S/o Sulaiman, Aged 53 years, Thoppil House, Pallilam Kara, HMT Colony Post, Kalamassery, Ernakulam District.

By Adv. Mohamed Sabah & Saipooja

Vs.

Respondents

- 1 State of Kerala, Represented by Public Prosecutor High court of Kerala Ernakulam District, Pin-682031.
2. Station House Officer Kalamassery Police Station Ernakulam District, Pin-682034.

By Public Prosecutor

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON 24.04.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

C.S.DIAS, J.

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B.A.TMP No.79 of 2020

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Dated this the 24th day of April, 2020.

ORDER

Heard the learned counsel for the petitioners and the learned Public Prosecutor. For the proper determination of the case, the wound certificate has to be produced. The learned Public Prosecutor is directed to produce the wound certificate before the next posting date.

Call on 5.5.2020.

**C.S.DIAS
JUDGE**